

था कि मैं इस सीमाशुल्क (संशोधन) विधेयक, 1968 का इंट्रोडक्शन स्टेज पर विरोध करूंगा और मेरी प्रार्थना है कि मेरे विरोध को इस समय सुन लिया जाय।

मैं इस सीमाशुल्क (संशोधन) विधेयक का इंट्रोडक्शन स्टेज पर इसलिए विरोध करना चाहता हूँ कि यह बहुत ही डिफेक्टिव है। इस के ऐम्स एण्ड आर्बजैक्ट्स में कहा जाता है कि यह गुड्स की स्मगलिंग को रोकने के लिए लाया जा रहा है लेकिन हकीकत में यदि आप इसके ऊपर गौर करेंगे तो माफ हो जायगा कि इससे हिन्दुस्तान में स्मगलिंग को लीगेलाइज किया जा रहा है। उद्देश्य तो यह बनलाया जा रहा है कि स्मगलिंग को रोकना है लेकिन इसमें इतनी छूटें दी जा रही हैं कि स्मगलिंग एक तरीके से लीगेलाइज हो रही है।

पहली छूट इस में यह दी जा रही है कि यह कानून केवल हिन्दुस्तान के किसी कोस्ट या दूसरे बोरडर से 50 किलोमीटर के अन्दर ही लागू होगा और उस से बाहर वाले के ऊपर छूट होगी।

एक अन्य छूट इसमें 11जी के तहत दी जा रही है जिसमें संकशन ए और बी के मुताबिक अगर वह गुड्स उस परसन के पर्सनल यूज में हैं और एक परसन की रेजीडेंशियल प्रीमिज में उसके पर्सनल यूज के लिए रखे हैं तो उन पर यह कानून लागू नहीं होगा।

इसी तरह से 11जे में यह छूट दी जा रही है कि अगर उन स्मगलड गुड्स की मार्केट प्राइस 15000 रुपये के अन्दर है तो उस पर यह कानून लागू नहीं होगा। 15000 तक की छूट है अलबत्ता उन गुड्स की मार्केट प्राइस अगर 15000 के ऊपर हो तब वह उसके बारे में प्रोपर आफिसर को इटिमेट करेगा।

एक और छूट यह दी जा रही है कि 11एम जोकि स्पेसिफाइड गुड्स के सेल और ट्रान्सफर से सम्बन्ध रखता है उसमें यह प्रोवाइड

कर दिया गया है कि यह संकशन ऐसी पट्टी सेल्स पर ऐप्लाइ नहीं करेगा जिसकी कि एग्जिगेट मार्केट प्राइस एक दिन में 2500 से अधिक न हो.....

MR. SPEAKER : Will he now kindly resume his seat ? I am on my legs. At the introduction stage he cannot go into the merits of the Bill. He can refer only to the constitutional points at this stage. But he is discussing the merits of the Bill for which this is not the occasion.

श्री शिवचन्द्र झा : यह जितनी छूटें हैं उन सब में इस स्मगलिंग को प्रोत्साहन ही मिलेगा।

कांस्टीट्यूशनल एस्पेक्ट में बतला रहा हूँ कि भारत के संविधान के प्रीएम्बिल में जो यह दिया गया है हम तमाम नागरिकों के लिए जस्टिस, शोशल, एकोनामिक और पोलिटिकल सिक्योर करेंगे लेकिन दरअसल यह संशोधन विधेयक संविधान की इस भावना के खिलाफ जाता है।

सदन को गुमराह करने के लिए यह विधेयक लाया जा रहा है। इन शब्दों के साथ मैं इस का घोर विरोध करता हूँ।

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Customs Act, 1962,"

The motion was adopted.

SHRI P. C. SETHI : I introduce* the Bill.

MR. SPEAKER : Now statement by Shri Morarji Desai regarding Ordinance.

SHRI P. C. SETHI : Sir, it has already been laid† on the Table.

12-18½ hrs.

DELHI MOTOR VEHICLES TAXATION
(AMENDMENT) BILL**

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS, TRANSPORT AND

*Introduced with the recommendation of the President.

†Pl. see under "Papers Laid on the Table".

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SHIPPING (SHRI RAGHU RAMAIAH) : 12.21 hrs.

I beg to move for leave to introduce a Bill further to amend the Delhi Motor Vehicles Taxation Act, 1962.

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Delhi Motor Vehicles Taxation Act, 1962."

The motion was adopted.

SHRI RAGHU RAMAIAH : I introduce the Bill.

12.19½ hrs.

REGISTRATION OF BIRTHS AND DEATHS BILL—Contd.

Duty of certain persons to notify birth and deaths and to certify cause of death.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : On behalf of Shri Y. B. Chavan, I beg to move :

"That the debate on the Bill to provide for the regulation of registration of births and deaths and for matters connected therewith, as passed by Rajya Sabha, which was adjourned on the 14th November, 1968, be resumed now."

When the Bill was being considered on the 14th November last, some hon. Members objected to the word "sweeper" mentioned in sub-clause (1) of clause 10.

It was said that this word denoted a particular community and that we should not impose a statutory obligation upon this community. In the Hindi translation of the Bill the word "sweeper" was translated as "Bhangi" and Bhangi is notified as a Scheduled Caste.

[MR. DEPUTY-SPEAKER *in the Chair*].

In deference to the feelings expressed by hon. Members we have now come out with an amendment, amendment No. 8, dropping the word "sweeper" from the Bill.

SHRI SEZHIYAN (Kumbakonam) : For the word "sweeper" what word have you put in ?

SHRI K. S. RAMASWAMY : We are completely omitting sub-sub-clause (ii) of sub-clause (1) of clause 10. That was the main objection with regard to clause 10 of Bill. As we his are now taking away that word, I hope, hon. Members will agree to the other portions of the Bill. I, therefore, request that consideration of the Bill be resumed.

MR. DEPUTY-SPEAKER : Motion moved :

"That the debate on the Bill to provide for the regulation of registration of births and deaths and for matters connected therewith, as passed by Rajya Sabha, which was adjourned on the 14th November, 1968, be resumed now."

DR. RANEN SEN (Barasat) : Sir, I want to draw your attention to certain facts in regard to this Bill. It is not a fact that earlier, when this Bill was being discussed, certain Members only objected to the use of the word "sweeper" in the Bill. If I remember correctly—and the other Members here will bear me out—most of the Members had raised many very important points pertaining to this Bill and the hon. Minister got the discussion adjourned saying that Government would go into the details of the thing and bring forward adequate amendments to improve the Bill. Members were in favour of such a Bill as a positive thing ; only, certain lacunae were pointed out. Now, we see that he has accepted only one amendment which he has placed before the House. The Government has not paid any attention to so

†Introduced with the recommendation of the President.